

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH,

JAIPUR

Date of order: 24.08.2000

OA No.368/2000

A.P.Agarwal S/o Shri Babu Lal last employed on the post of AE(Plg) in the office of Garrison Engineer (MES), Roorkee (UP)

.. Applicant

V e r s u s

1. Union of India through the Secretary to the Govt. of India, Ministry of Defence, New Delhi
2. Chief Central Defence Accounts (Pension) Allahabad
3. Chief Defence Accounts (Army), Meerut (UP)
4. Office of the Garrison Engineer (MES), Roorkee Cantt., Roorkee (UP)

.. Respondents

Mr. C.B.Sharma, counsel for the applicant

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CORAM:

Hon'ble Mr. S.K.Agarwal, Judicial Member

Hon'ble Mr. N.P.Nawani, Administrative Member

ORDER

Per Hon'ble Mr. S.K.Agarwal, Judicial Member

Heard the learned counsel for the applicant on admission.

2. The claim of the applicant in this Original Applicant is regarding the revision of retiral benefit i.e. pension, DCRG and commutation of pension as per the 5th Central Pay Commission Report. The learned counsel for the applicant has submitted that he has filed representation regarding the relief sought for but nothing has been done so far. He seeks to submit that he is ready to file a fresh

list

(6)

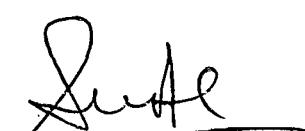
representation.

3. In case the applicant files representation within two weeks from the date of passing the order, to respondent No.4, the respondents are directed to decide/dispose of the same within two months from the date of receipt of the representation by a reasoned and speaking order. In case applicant feels aggrieved by the disposal of the representation, he shall be at liberty to approach this Tribunal for redressal of his grievance.

4. With the above directions, this Original Application is disposed of at the stage of admission.


(N.P. NAWANI)

Adm. Member


(S.K. AGARWAL)

Judl. Member